

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, (COURT-II)

Item No. 108
CP-40/ND/2021
C.A-217/2021

IN THE MATTER OF:

Mr. Suresh Goel Manohar Lal ... **Applicant/Petitioner**

Vs.

M/s Photon Infrastructure Pvt. Ltd & Others ... **Respondent**

Under Section: 241-242

Order delivered on 21.05.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Mr. Arun Saxena, Saral Sharma & Arjun Taneja for Petitioner; Adv. Abhijeet Sinha, Adv. Summet Kaul, Adv. Shankari Mishra, Adv. Dawneesh Shaktivats, for Respondent No. 2, Mr. P. Nagesh, Sr. Adv., Mr. Vivek Singh, Adv., Mrs. Priya Verma, Adv., Ms. Amrita Sarkar, Adv. for Respondent No. 3,4,5,6

ORDER

C.A-217/2021: Mr. Abhijeet Sinha for R-2 and Mr. P. Nagesh for R-3 to R-6 appeared and accepted the notice on their behalf. Therefore, there is no need to issue notice upon these Respondents. Time of two weeks is granted to file the Reply. Rejoinder if any, within a week from the date of receipt of the Reply.

Any decision taken by the EOGM held on 22.05.2021 will be subject to the outcome of this Application. List the matter on 09.06.2021

Sd/-
(L. N. GUPTA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)